

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No(s).1207/2014

SONU @ MANISH KUMAR

APPELLANT(S)

VERSUS

THE STATE OF UTTARAKHAND

RESPONDENT(S)

(IA No. 18562/2021 - EARLY HEARING APPLICATION  
IA No. 18564/2021 - EXEMPTION FROM FILING O.T.  
IA No. 129724/2017 - EXEMPTION FROM FILING O.T.  
IA No. 21225/2013 - EXEMPTION FROM FILING O.T.  
IA No. 129722/2017 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

WITH

CrI.A. No. 1208/2014 (II-B)

Date : 09-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE MANMOHAN

For Appellant(s) Mr. Ashwani Kumar Dubey, AOR

Mr. Prafulla Kumar Behera, Adv.  
Mr. S. S. Nehra, AOR  
Ms. Sundri, Adv.  
Mr. Sudhir Aggarwal, Adv.  
Dr. K S Bhati, Adv.  
Dr. Shilpa Bagade, Adv.  
Mr. Vikrant Nehra, Adv.  
Mr. Shvesh Garg, Adv.  
Mr. Sanjay Singh, Adv.

For Respondent(s) Mr. Ajay Kumar Bahuguna, Adv.  
Mr. Manan Verma, AOR  
Mr. Sumit Kumar, Adv.  
Mr. Shubham Arora, Adv.

Mr. Sudarshan Singh Rawat, AOR  
Ms. Saakshi Singh Rawat, Adv.  
Mr. Ajay Kumar Bahuguna, Adv.

**Upon hearing the counsel the Court made the following  
O R D E R**

1. Learned counsel for the State of Uttarakhand seeks and is granted four weeks' time to obtain instructions from the appropriate department regarding the status of the claim of the appellant for premature release.
2. We direct that a decision in accordance with law must be taken and placed before this Court on the next date of hearing.
3. Re-list after five weeks.

**(D. NAVEEN)  
COURT MASTER (SH)**

**(SUDHIR KUMAR SHARMA)  
COURT MASTER (NSH)**